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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

IA 340/2017 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

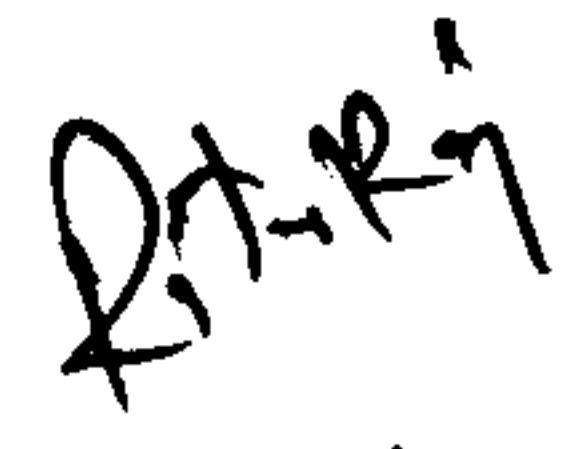
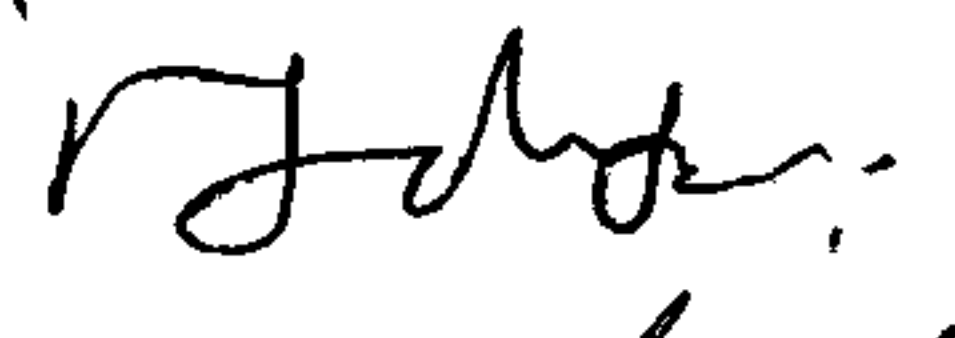
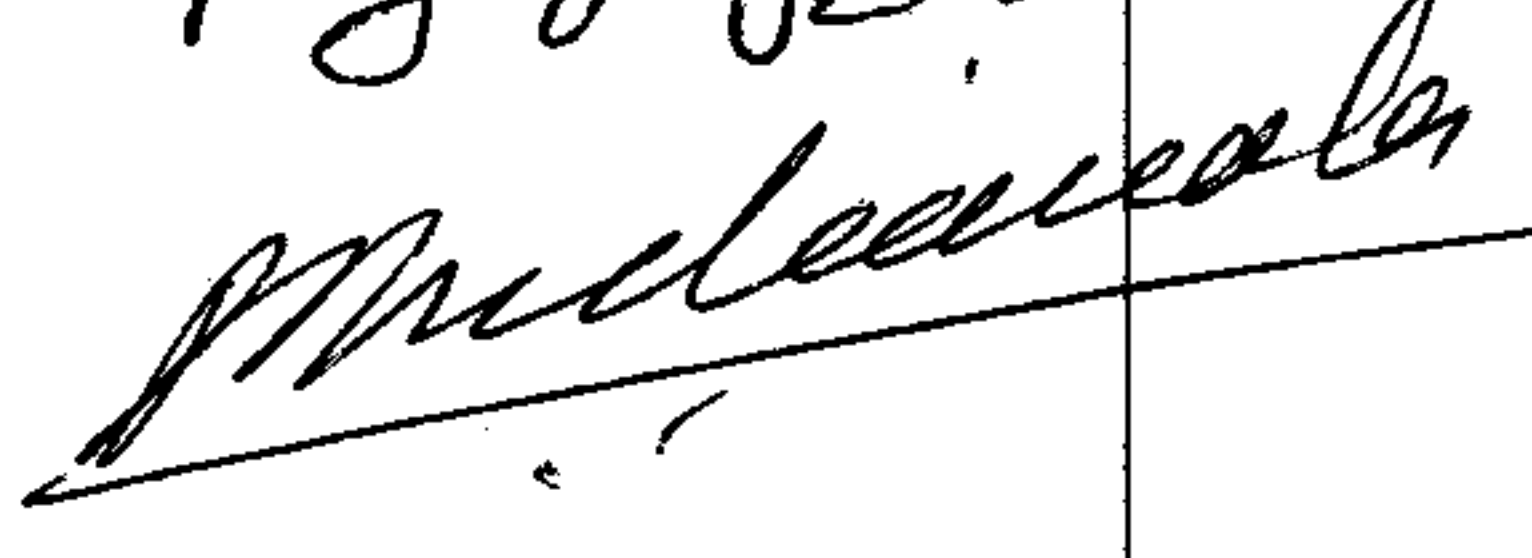
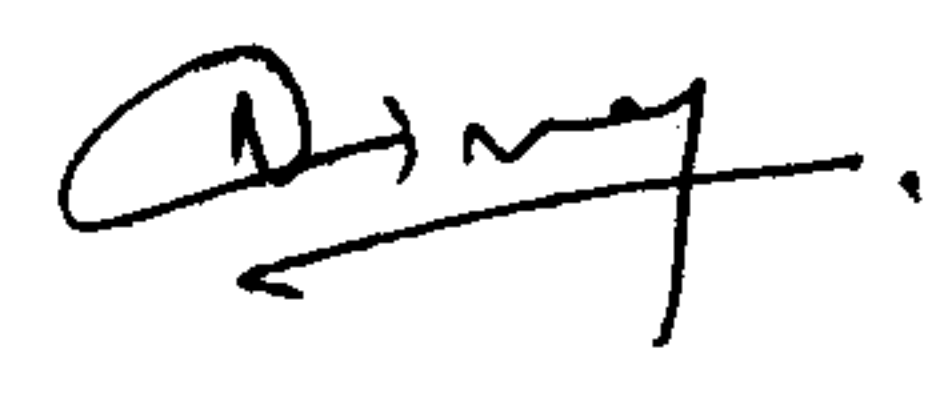
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.11.2017**

Name of the Company: Nitin Hasmukhlal Parikh
(Diamond Power Transformers Ltd)
V/s.
Madhya Gujarat Vij Company Ltd & Ors.

Section of the Companies Act: Section 19 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	RITURAJ MGENA	ADVOCATE	MGVCL(R1)	
2.	PRANAV DESAI	ADVOCATE	UCO Bank	
3.	PAVAN S. GODIAWALA	ADVOCATE	APPLICANT	
4.	Vinay Bairagra for Himani Kini, Kini Associates	Advocate	Respondent IOB Bank	

ORDER

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Ritu Raj Meena present for Respondent. Learned Advocate Mr. Vinay Bairagra i/b Learned Advocate Ms. Himani Kini present for IOB. Learned Advocate Mr. Pranav Desai present for UCO Bank in IA 340/2017.

Both sides counsels represented that Special Civil Application no. 14185/2017 is pending before Hon'ble High Court of Gujarat and the matter is listed on 23.11.2017.

Hence, this the matter on 30.11.2017.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 13th day of November, 2017.